

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. No. 57(ND)2014

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
06.11.2017**

NAME OF THE COMPANY: Sh. Manmeet Singh Vs. M/s. Techcomp India
Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) :	Counsel for the Petitioner
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For the Respondent (s) :	Counsel for the Respondent
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ORDER

Company Application filed vide Diary no. 3989 by the petitioner bringing it to the notice of this Bench that the name of the Respondent Company has been struck off by the ROC. The Directors have also been disqualified.

Notice of the same is accepted by the Ld. Counsel for the Respondent. Reply, if any, be filed before the next date of hearing.

To come up on 13th December, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)